

FORM
ITR-1
SAHAJ

INDIAN INCOME TAX RETURN

[For individuals being a resident (other than not ordinarily resident) having total income upto Rs.50 lakh, having Income from Salaries, one house property, other sources (Interest etc.), and agricultural income upto Rs.5 thousand]

[Not for an individual who is either Director in a company or has invested in unlisted equity shares or in cases where TDS has been deducted u/s 194N or if income-tax is deferred on ESOP]
(Refer instructions for eligibility)

Assessment Year

2021-22

PART A GENERAL INFORMATION												
PAN		Name		Date of Birth		Aadhaar Number (12 digits)/Aadhaar Enrolment Id (28 digits) (if eligible for Aadhaar No.)						
				D D M M Y Y Y Y								
Mobile No.		Email Address		Address: Flat/Door/Block No. Name of Premises/Building/Village Road/Street/Post Office Area/Locality Town/City/District State Country PIN code								
Filed u/s (Tick) [Please see instruction]		<input type="checkbox"/> 139(1)-On or before due date, <input type="checkbox"/> 139(4)-Belated, <input type="checkbox"/> 139(5)-Revised, <input type="checkbox"/> 119(2)(b)- After Condonation of delay.				Nature of employment- <input type="checkbox"/> Central Govt. <input type="checkbox"/> State Govt. <input type="checkbox"/> Public Sector Undertaking <input type="checkbox"/> Pensioners <input type="checkbox"/> Others <input type="checkbox"/> Not Applicable (e.g. Family Pension etc.)						
Or Filed in response to notice u/s		<input type="checkbox"/> 139(9), <input type="checkbox"/> 142(1), <input type="checkbox"/> 148, <input type="checkbox"/> 153A <input type="checkbox"/> 153C										
If revised/defective, then enter Receipt No. and Date of filing original return (DD/MM/YYYY)												
If filed in response to notice u/s 139(9)/142(1)/148/153A/153C or order u/s 119(2)(b)- enter Unique Number/Document Identification Number (DIN) & Date of such Notice or Order												
Are you opting for new tax regime u/s 115BAC? <input type="checkbox"/> Yes <input type="checkbox"/> No												
Are you filing return of income under Seventh proviso to section 139(1) but otherwise not required to furnish return of income? - (Tick) <input type="checkbox"/> Yes <input type="checkbox"/> No												
If yes, please furnish following information [Note: To be filled only if a person is not required to furnish a return of income under section 139(1) but filing return of income due to fulfilling one or more conditions mentioned in the seventh proviso to section 139(1)]												
Have you deposited amount or aggregate of amounts exceeding Rs. 1 Crore in one or more current account during the previous year? (Yes/No)						Amount (Rs) (If Yes)						
Have you incurred expenditure of an amount or aggregate of amount exceeding Rs. 2 lakhs for travel to a foreign country for yourself or for any other person? (Yes/ No)						Amount (Rs) (If Yes)						
Have you incurred expenditure of amount or aggregate of amount exceeding Rs. 1 lakh on consumption of electricity during the previous year? (Yes/No)						Amount (Rs) (If Yes)						
PART B GROSS TOTAL INCOME											Whole- Rupee (₹)	
only												
SALARY / PENSION	B1	i Gross Salary (ia + ib + ic)									i	
		a	Salary as per section 17(1)			Ia						
		b	Value of perquisites as per section 17(2)			Ib						
		c	Profit in lieu of salary as per section 17(3)			Ic						
		ii	Less allowances to the extent exempt u/s 10 (drop down to be provided in e-filing utility) (Ensure that it is included in salary income u/s 17(1)/17(2)/17(3))									ii
		iii	Net Salary (i – ii)									iii
		iv	Deductions u/s 16 (iva + ivb + ivc)									iv
			a	Standard deduction u/s 16(ia)			Iva					
			b	Entertainment allowance u/s 16(ii)			Ivb					
			c	Professional tax u/s 16(iii)			Ivc					
	v	Income chargeable under the head 'Salaries' (iii – iv)									B1	
B2	Tick applicable option <input type="checkbox"/> Self-Occupied <input type="checkbox"/> Let Out <input type="checkbox"/> Deemed Let Out											
HOUSE PROPERTY	i	Gross rent received/ receivable/ lettable value during the year									I	
	ii	Tax paid to local authorities			ii							
	iii	Annual Value (i – ii)									iii	
	iv	30% of Annual Value									iv	
	v	Interest payable on borrowed capital									v	
	vi	Arrears/Unrealised rent received during the year less 30%									vi	
	vii	Income chargeable under the head 'House Property' (iii – iv – v) + vi (If loss, put the figure in negative) Note: - Maximum loss from House Property that can be set-off is INR 2, 00,000. To avail the benefit of carry forward and set of loss, please use ITR -2									B2	
	B3	Income from Other Sources (drop down like interest from saving account, deposit etc. to be provided in e-filing utility specifying nature of income and in case of dividend income please mention quarterly breakup for allowing applicable relief from section 234C)										
	Less: Deduction u/s 57(iia) (in case of family pension only)											
B4	Gross Total Income (B1+B2+B3) (If loss, put the figure in negative) Note: To avail the benefit of carry forward and set of loss, please use ITR -2											
PART C – DEDUCTIONS AND TAXABLE TOTAL INCOME (Refer instructions for Deduction limit as per Income-tax Act. Please note that the deduction in respect of the investment/ deposit/ payments for the period 01-04-2020 to 31-07-2020 cannot be claimed again, if already claimed in the AY 20-21)												

80C	80CCC	80CCD(1)	80CCD(1B)	80CCD(2)	80D (Details are to be filled in the drop down to be provided in e-filing utility)	80DD (Details are to be filled in the drop down to be provided in e-filing utility)	80DDB (Details are to be filled in the drop down to be provided in e-filing utility)	80E	80EE
80EEA	80EEB	80G (Details are to be filled in the drop down to be provided in e-filing utility)	80GG	80GGA (Details are to be filled in the drop down to be provided in e-filing utility)	80GGC	80TTA	80TTB	80U (Details are to be filled in the drop down to be provided in e-filing utility)	
Total deductions					C1		Total Income (B4-C1)		C2

Exempt Income: For reporting purpose Drop down to be provided in e-filing utility mentioning nature of exempt income, relevant clause and section

PART D – COMPUTATION OF TAX PAYABLE									
D 1	Tax payable on total income		D2	Rebate u/s 87A		D3	Tax after Rebate		
D 4	Health and education Cess @ 4% on D3		D5	Total Tax and Cess		D6	Relief u/s 89 (Please ensure to submit Form 10E to claim this relief)		
D	Interest u/s 234A		D8	Interest u/s 234B		D9	Interest u/s 234C		
D	Fee u/s 234F		D11	Total Tax, Fee and Interest (D5+D7+D8+D9+D10 – D6)					
D 12	Total Taxes Paid		D13	Amount payable (D11-D12) (if		D1 4	Refund (D12-D11) (if D12>D11)		

PART E – OTHER INFORMATION				
Details of all Bank Accounts held in India at any time during the previous year (excluding dormant accounts)				
Sl	IFS Code of the Bank	Name of the Bank	Account Number	Select Account for Refund
I				
1. Minimum one account should be selected for refund credit.				
2. In case of Refund, multiple accounts are selected for refund credit, then refund will be credited to one of the account decided by CPC after processing				

Schedule-IT Details of Advance Tax and Self-Assessment Tax payments												
BSR Code			Date of Deposit (DD/MM/YYYY)			Serial Number of Challan			Tax paid			
Col (1)			Col (2)			Col (3)			Col (4)			
R1												
R2												

Schedule-TDS Details of TDS/TCS [As per Form 16/16A/16C/27D issued by the Deductor(s)/ Employer(s)/ Payer(s)]						
	TAN of deductor/Collector or PAN/ Aadhaar No. of the Tenant	Name of the Deductor/ Collector/Tenant	Gross payment/ receipt which is subject to tax deduction /collection	Year of tax deduction/ collection	Tax Deducted/ collected	TDS/TCS credit out of (5) claimed this Year
	Col (2)	Col (3)	Col (4)	Col (5)	Col (6)	Col (7)
T1						
T2						

VERIFICATION

Stamp Receipt No., Seal,
Date & Sign of Receiving
Official

I, _____ son/ daughter of _____ solemnly declare that to the best of my knowledge and belief, the information given in the return is correct and complete and is in accordance with the provisions of the Income-tax Act, 1961. I further declare that I am making this return in my capacity as _____ (drop down to be provided in e-filing utility) and I am also competent to make this return and verify it. I am holding permanent account number _____.(Please see instruction).

Date:

Signature:

If the return has been prepared by a Tax Return Preparer (TRP) give further details below:		
Identification No. of TRP	Name of TRP	Counter Signature of TRP
If TRP is entitled for any reimbursement from the Government, amount thereof		